FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ROBERT BOSCH AUTOMOTIVE STEERING PRIVATE LIMITED

1.	Name of Corporate Person	**Robert Bosch Automotive Steering Private Limited**
2.	Date of incorporation of Corporate Person	24/09 / 2007
3.	Authority under which Corporate Person is incorporated / registered	Registrar Of Companies, Pune
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U29130PN2007PTC130749
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	C/o Bosch Chassis Systems India Private Limited Gat No. 306, Nanekarwadi, Tal Rajgurunagar, Pune, Maharashtra – 410 501
6.	Liquidation Commencement Date of Corporate Person	04/03/2024
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name - Sunit Jagdishchandra Shah Address - 801-802, Eight Floor, Abhijeet – 1, Opp Bhuj Mercantile Bank, Mithakhali Six Roads, Navrangpura, Ahmedabad, Gujarat - 380 006 Email - liquidation.rbaspl@gmail.com Reg. No. - IBBI/IPA-001/IP-P00471/2017-2018/10814
8.	Last date for submission of claims	**03/04/2024**

Notice is hereby given that the Robert Bosch Automotive Steering Private Limited has commenced voluntary liquidation on 04/03/2024.

The stakeholders of Robert Bosch Automotive Steering Private Limited are hereby called upon to submit a proof of their claims, on or before 03/04/2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sunit Jagdishchandra Shah
IBBI Regn No.: IBBI/IPA-001/IP-P00471/2017-2018/10814
AFA Certificate No.: AA1/10814/02/221124/106392
AFA Valid Upto: 22 nd November, 2024

Date : 08/03/2024
Place : Ahmedabad

WOMEN HAVE THEIR DAY, OR DO THEY?

Women in the boardroom: Public–private gap widens

ASHLI VARGHESE
New Delhi, 7 March

As India celebrates International Women's Day on Friday, the number of women in public sector boardrooms has shrunk in the past one year.

Women hold only 19 per cent of total directorships in the private sector and 14.3 per cent in the public sector for Nifty 500 companies as of March 6, shows data from primeinfobase.com.

Though previous years have been worse, the 472 basis points gap is wider than 2023 (385 basis points). One hundred basis points is one per cent. Women are also less likely to head key board committees, according to the latest numbers shared by primeinfobase.com, which tracks the capital market.

Women occupied 40 additional private sector company directorships, going up from 759 in March 2023 to 799 as per the latest available 2024 figures. This took their share of total directorships from 18.56 per cent to 19.01 per cent. The number for public sector directorships dropped from 85 to 84 in the same period. The public sector share accordingly declined from 14.7 per cent to 14.3 per cent *(chart 1)*.

Women are also a minority on most board committees. Men occupy around eight out of 10 board committee positions. Women are least represented in risk management with around 14 per cent share. They are most represented in the nomination and remuneration committee where they have over 20 per cent share. Representation across key committees is higher in the private sector for four out of the five categories of committees examined *(chart 2)*.

A large number of directorships are expected to see a change in 2024, which can be an opportunity to bring at least 30 per cent representation of women in boardrooms in India, according to a November 2022 report titled "Corporate India Women on Boards" by proxy advisory firm Institutional Investor Advisory Services (IiAS) in association with the Netherlands-based APG Asset Management Asia. Otherwise, at the current rate, the 30 per cent target would be met by 2058, the report noted.

In order to attain 30 per cent gender diversity, based on the current data, over 550 additional women directors will need to be appointed, across the 500 companies, show calculations based on primeinfobase.com data.

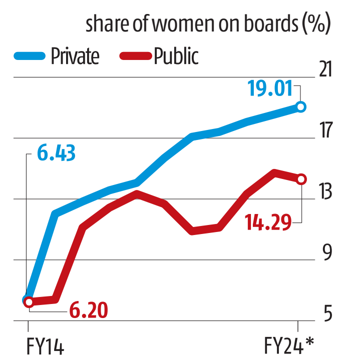
The Companies Act 2013, which came into effect in 2014, mandates that independent directors should be on board for 10 years, said Amit Tandon, founder and managing director of IiAS. The 10 years will come to an end in 2024, and companies will be required to refresh boards this year, he pointed out.

"We might see an uptick as a consequence. While it is important to look at women's representation across the board, another metric would be to look at women in the workforce. This indicator would be helpful to understand gender diversity at a broader level — not just for the company, but the economy," Tandon added.

Only 11.1 per cent of working-age Indian women were employed or looking for a job as of February 2024, according to data from the Centre for Monitoring Indian Economy. This labour force participation rate is 68.1 per cent for men.

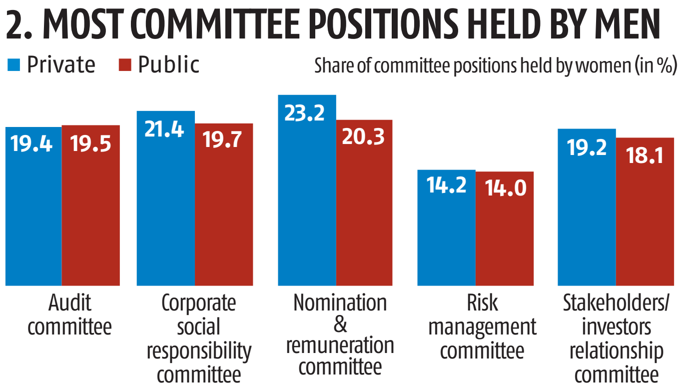
"Low" or "high" are relative terms for directorships, said Pranav Haldea, managing director of PRIME Database Group. "While 20 per cent may appear to be low now, 10 years ago this figure was at less than 3 per cent. It is important to also appreciate that we have made considerable progress, albeit largely driven by the 2014 regulation. While there is a long way to go as far as gender diversity is concerned, with the eventual aim being equal representation, in comparison to a lot of geographies, the share of women is far higher in India," he said. "Diversity, in fact, should not just be restricted to gender but also include other facets like age, backgrounds and ethnicity to truly reflect broader society," added Haldea.

1. BIGGER RIFT



*As of March 6; Data for Nifty 500 companies
Source: primeinfobase.com

2. MOST COMMITTEE POSITIONS HELD BY MEN



Note: Data for Nifty 500 companies as of 6 March, 2024
Source: primeinfobase.com

Decline in senior management roles

The percentage of Indian women in senior management positions in mid-market companies, with revenue between $10 million and $1 billion, has been declining since 2021, a report released on Thursday said. According to Grant Thornton's *Women in Business Report 2024*, currently, 34 per cent of women in these Indian businesses have senior management posts. In 2023, it was 36 per cent.

RAGHAV AGGARWAL

Fewer women feel safe than before: Safety Index

ANOUSHKA SAWHNEY
New Delhi, 7 March

The sense of safety among women aged 15 years and above in India has seen a decline, according to the Georgetown Institute 2023 Women, Peace and Security Index.

In 2017, 65.5 per cent of Indian women reported feeling safe, but this figure dropped to 58 per cent in 2023.

The index gauges the safety perception of women walking alone at night in the city or in the area where they live.

Comparatively, other countries fare better in this aspect: 91 per cent of women in China feel safe, while in the United Kingdom and the United States, the figures are 74 per cent and 61 per cent, respectively. South Africa lags behind with only 27 per cent of women feeling safe *(chart 1)*.

Globally, the index reveals that "more than one in eight women" have experienced physical or sexual violence by an intimate partner in the previous 12 months. Rates vary from 2 per cent in Switzerland and Singapore to 45 per cent in Iraq. In India, the figure stands at 18 per cent.

Despite these concerning statistics, women's access to justice remains low in India, as evidenced by the index's ranking on the scale of one to four. This scale assesses "the extent to which women are able to bring cases to court, seek fair trials, and obtain legal redress when their rights are violated".

India's score is 2.4. For the US, it is 3.5, followed by South Africa and the UK at 3.3 each. Russia has the lowest score at 1.6 *(chart 2)*.

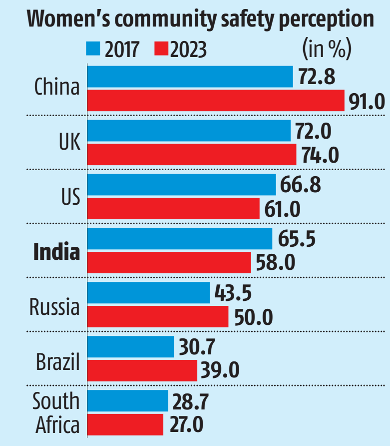
In 2022, India recorded an average of 1,001 cases of crimes against women daily, up from 980 in 2021.

However, the conviction rate for such crimes dropped to 23.3 per cent in 2022, down from 25.2 per cent the previous year, shows data from the National Crime Records Bureau (NCRB). Cases with pending judgments also declined from 95.2 per cent in 2021 to 92.7 per cent in 2022. The rate was higher in 2020 at 95.6 per cent *(chart 3)*.

In 2022, there were 17,809 recorded cases of sexual harassment. Among these, 523 occurred in shelter homes for women and children, 422 in the public transport system, and 419 at workplaces or office premises.

Although police patrols seemingly have little impact on overall street harassment, a paper titled *Sexual Harassment in Public Spaces and Police Patrols: Experimental Evidence from Urban India* suggests that visible policing patrols did lead to a 27 per cent reduction in severe forms of harassment — such as forceful touching and intimidation. Additionally, it decreased the likelihood of women leaving areas considered hotspots due to sexual harassment.

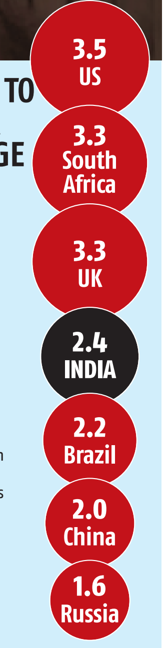
1. LOW FAITH IN COMMUNITY



Note: Data shows share of women 15 years or above who feel safe walking alone at night in the city or area where they live
Source: Georgetown Institute 2023 Women Peace and Security Index

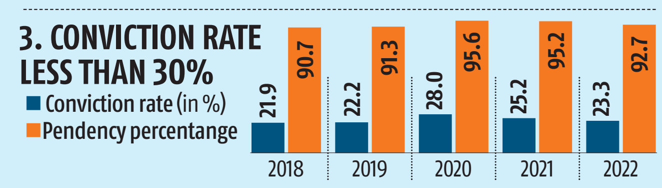
2. ACCESS TO JUSTICE A CHALLENGE

Women's access to justice (2023)



Note: On a scale of 1–4, countries are ranked on women's ability to bring cases to court, seek fair trials, and obtain legal redress when their rights are violated
Source: Georgetown Institute 2023 Women Peace and Security Index

3. CONVICTION RATE LESS THAN 30%



Note: Figures are for cases under Indian Penal Code (IPC). Conviction rate is court disposal of cases; pendency implies cases pending judgment at the end of the year Source: NCRB

KERALA WATER AUTHORITY
e-Tender Notice

Tender No: Re/E T No. 246&247/2023-24/SE/Q
JJM Neduvathoor, Edamulakkal- laying gravity main, pumping main, supplying and laying pipes, providing balance FHTCs and allied works.
EMD: Rs. 1,00,000/-, Rs. 50,000/-
Tender fee: Rs. 8,270/-+ Rs. 1,489/-, Rs. 5,515/-+ Rs. 993/- (18% GST- It will be paid by the contractor on reverse charge basis while filing his returns)
Last Date for submitting Tender: 21.03.2024 02:00:pm
Phone: 0474 2745293 Website: **www.kwa.kerala.gov.in, www.etenders.kerala.gov.in**

Superintending Engineer
PH Circle, Kollam
KWA-JB-GL-6-2589-2023-24

sanofi

SANOFI INDIA LIMITED
Sanofi House, CTS No.117-B, L&T Business Park,
Saki Vihar Road, Powai, Mumbai - 400072.
Tel. No.: **+91(22) 2803 2000** • Fax No.: **+91(22) 2803 2939**
Corporate Identity Number: **L24239MH1956PLC009794**
Website: **www.sanofiindialtd.com**; Email: **igrc.sil@sanofi.com**

NOTICE TO SHAREHOLDERS

Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF) Account

This Notice is published pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, (the Rules) and amendments thereof, notified by the Ministry of Corporate Affairs.

The Rules, inter-alia, contain provisions for transfer of all shares in respect of which dividend has not been paid or claimed by shareholders for seven consecutive years or more to the Demat account of the Investor Education and Protection Fund Authority.

It is noticed from the records that certain shareholders of the Company have not encashed their dividends from the 'Final Dividend' for the year 2016 and the same remained unclaimed for seven consecutive years, which are now due for transfer.

Adhering to the various requirements set out in the Rules, the Company has communicated individually to the concerned shareholders, whose equity shares are liable to be transferred to Investor Education and Protection Fund ("IEPF") Account under the rules for taking appropriate actions.

The Company has also uploaded full details of such shareholders and shares due for transfer to IEPF on its website at www.sanofiindialtd.com.

In case of no valid claim in respect of equity shares is received from the shareholders, by 11th June 2024, the Company shall, with a view to comply with the requirements set out in the Rules, transfer the shares to the IEPF by the due date as per procedure stipulated in the Rules. Please note that no claim shall lie against the Company in respect of unpaid dividend amount and equity shares transferred to the IEPF.

Shareholders may note that both the unclaimed dividend and the shares transferred to the IEPF including all benefits accruing on such shares, if any, can be claimed back by them from IEPF Authority after following the procedure prescribed by the Rules.

In case the shareholders have any query on the subject matter, they may contact the Company's Registrar and Share Transfer Agent and/ or the Company at the below mentioned address:

LINK INTIME INDIA PVT. LTD.
C-101, 247 Park, L.B.S Marg,
Vikhroli (West), Mumbai 400 083
Tel. No: (022) 49186270
E-mail: rnt.helpdesk@linkintime.co.in

SANOFI INDIA LIMITED
Sanofi House, C.T.S. No 117-B,
L&T Business Park, Saki Vihar Road,
Powai, Mumbai 400072
Tel. No: 022-28032000
E-mail: igrc.sil@sanofi.com

For Sanofi India Limited

Place: Mumbai
Date: 8th March 2024

Radhika Shah
Head of Legal & Company Secretary
Membership No: A19308

marico

MARICO LIMITED
CIN: L15140MH1988PLC049208
Regd. Off.: 7th Floor, Grande Palladium, 175, CST Road, Kalina, Santacruz (East), Mumbai - 400 098.
Tel. no.: +91-022-6648 0480, **Fax. no.:** +91-022-2650 0159;
Website: www.marico.com; **E-mail:** investor@marico.com

NOTICE OF POSTAL BALLOT

Notice is hereby given that pursuant to and in compliance with the provisions of Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("**Act**") and the rules made thereunder, read with General Circular No. 14/2020 dated April 8, 2020, No. 17/2020 dated April 13, 2020, No. 9/2023 dated September 25, 2023 and other related circulars, issued by the Ministry of Corporate Affairs ("**MCA**") (collectively referred to as "**MCA Circulars**") (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and other applicable laws and regulations, Secretarial Standard-2 on General Meetings issued by the Institute of Company Secretaries of India, the approval of the Members of Marico Limited ("**Company**") is being sought on the following Ordinary Resolution through Postal Ballot by remote e-voting process ("**Remote E-voting**"):

Sl. No.	Description of Ordinary Resolution
1.	Appointment of Mr. Nikhil Khattau (DIN: 00017880) as a Non-Independent Non-Executive Director of the Company

1. In accordance with the MCA Circulars, the Notice of Postal Ballot along with the explanatory statement ("**Postal Ballot Notice**") has been sent via electronic mode on **Thursday, March 7, 2024,** to all those Members whose names appear in the Register of Members/List of Beneficial Owners as on **Friday, March 1, 2024** ("**Cut-Off Date**") and whose e-mail addresses are registered with the Company/Depository(ies).
2. The Postal Ballot Notice can also be accessed on the website of the Company at www.marico.com, websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com and on the website of Central Depository Services (India) Limited ("**CDSL**") at www.evotingindia.com.
3. In accordance with the provisions of the MCA Circulars, the Members can vote only through the Remote E-voting process. Accordingly, the Company has engaged the services of CDSL for providing e-voting facility to the Members holding shares either in physical or dematerialized form, to cast their votes electronically. Further, physical copy of the Postal Ballot Notice along with postal ballot forms and pre-paid business envelope is not being sent to the Members.
4. Members may refer to the detailed procedure and instructions for Remote E-voting provided as part of the Postal Ballot Notice. The e-voting period is as follows:

Commencement of Remote E-voting	**Saturday, March 9, 2024 from 9:00 a.m. (IST)**
End of Remote E-voting	**Sunday, April 7, 2024 at 5:00 p.m. (IST)**

5. Members are requested to note that Remote E-voting shall not be allowed beyond 5:00 p.m. (IST) on Sunday, April 7, 2024 and the facility shall be disabled by CDSL thereafter. Once a vote on the resolution is cast by the Member, the Member shall not be allowed to change it subsequently.
6. A person whose name appears in the Register of Members/List of Beneficial Owners as on the Cut-Off Date shall only be entitled to avail the facility of Remote E-voting and vote electronically. Voting Rights shall be reckoned on the paid-up value of equity shares registered in the name of the Members as on the Cut-off Date. A person who is not a Member as on the Cut-off Date should treat the Postal Ballot Notice for information purposes only.
7. Members who have not registered their email address are requested to register the same in respect of shares held in demat mode with the concerned Depository Participant and in respect of shares held in physical mode, by writing to Link Intime India Private Limited, the Registrar and Share Transfer Agent of the Company, at their address C - 101, 247 Park, L B S Marg, Vikhroli (West), Mumbai - 400 083 or at rnt.helpdesk@linkintime.co.in/ kyc@linkintime.co.in. As per the MCA Circulars, the Company has additionally enabled a process for the limited purpose of receiving shareholder communications during the calendar year 2024 and the Members may temporarily update their email address by accessing the link https://liiplweb.linkintime.co.in/EmailReg/Email_Register.html.
8. Members holding shares in physical form are requested to update their Nomination and KYC details in accordance with relevant SEBI Circulars issued in this regard. The process and formats for updating these details are available on the Company's website at https://marico.com/india/investors/investor-relations-grievances. Members holding shares in demat mode are requested to update their Nomination and KYC details with the relevant depository participant.
9. Instructions on the process of Remote E-voting, including the manner in which Members holding shares in physical mode or who have not registered their email addresses can cast their vote, are provided as part of the Postal Ballot Notice.
10. The relevant documents referred to in the Postal Ballot Notice shall be made available for inspection electronically by the Members based on requests received at investor@marico.com mentioning their name, Folio No. /DP ID and Client ID, until the last date for receipt of votes through Remote E-voting.
11. The Board of Directors at its meeting held on February 27, 2024, appointed Mr. Makarand M. Joshi and in his absence Mrs. Kumudini Bhalerao, Partners of M/s. Makarand M. Joshi & Co., Practising Company Secretaries, Mumbai, as the Scrutinizer for conducting the Postal Ballot through Remote E-voting in a fair and transparent manner.
12. The Scrutinizer will submit the report to the Chairman after the completion of scrutiny, and the result of the voting by postal ballot through Remote E-voting process will be announced by the Chairman or any other person authorised by him, **on or before Tuesday, April 9, 2024** and will also be displayed on the website of the Company www.marico.com, besides being communicated to the Stock Exchanges, Depositories and the Registrar and Share Transfer Agent.
13. In case of any queries or issues regarding Remote E-voting facility/system of CDSL, you may write an email to helpdesk.evoting@cdslindia.com or call at toll free no. 1800 22 55 33. All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013.

By order of the Board
For Marico Limited
Sd/-
Vinay M A
Company Secretary & Compliance Officer

Date: March 8, 2024
Place: Mumbai

METENERE LIMITED
138-139 Gazipur Road, New Delhi – 110096

TENDER NOTICE

Metenere limited, (the Company or Corporate Debtor) operating mainly in recycling of Aluminum product ranging from Ingots, foil, coil, color coated aluminum products and sorting operations. Currently, the company is under Corporate Insolvency Resolution Process (CIRP) where Hon'ble NCLT appointed Mr. Surendra Raj Gang as Resolution professional. **Proposals are invited from entities for conversion of scrap to ingot in Gandhidham (Gujrat) and for conversion of scrap/ Ingot to FRP, Foil and COIL, Aluminum & allied products in Damtal, (Himachal Pradesh) on Job work arrangement.**

1. **Eligibility criteria**
   A. Entities with minimum 3 years of experience in aluminum industry under FRP products, color coating, ingot manufacturing and allied products or into wider Metal industry
   B. Firm must share customer credentials or trade references in existing industry.
   C. Minimum job work commitment - 3000 MT/month
2. **Tenure of arrangement:** 12 months or Date of transfer of Company under ongoing CIRP to successful Resolution Applicant, whichever is earlier
3. **Last date for receipt of expression of interest 20 March 2024**

Interested entities for entering into Job work arrangement with Metenere Limited pursuant to this Tender Notice, shall send their details including financial proposal on **ip.metenere@in.gt.com**. For any queries, please contact Resolution Professional on +919717390678 or on **IP.Metenere@in.gt.com** or RP Team Member Kunal Anand on +919899132288 or on **kunal.anand@in.gt.com**

Sd/-
Surendra Raj Gang
(Resolution Professional- Metenere Limited)
IBBI/IPA-001/IP-P01066/2017-2018/11773
Authorization for Assignment valid till -12 December 2024

Correspondence Address
GT Restructuring Services LLP,
L41, Connaught Circus, New Delhi - 110001

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF ROBERT BOSCH AUTOMOTIVE STEERING PRIVATE LIMITED

1.	Name of Corporate Person	**Robert Bosch Automotive Steering Private Limited**
2.	Date of incorporation of Corporate Person	24/09 / 2007
3.	Authority under which Corporate Person is incorporated / registered	Registrar Of Companies, Pune
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U29130PN2007PTC130749
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	C/o Bosch Chassis Systems India Private Limited Gat No. 306, Nanekarwadi, Tal Rajgurunagar, Pune, Maharashtra – 410 501
6.	Liquidation Commencement Date of Corporate Person	04/03/2024
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name - Sunit Jagdishchandra Shah Address - 801-802, Eight Floor, Abhijeet – 1, Opp Bhuj Mercantile Bank, Mithakhali Six Roads, Navrangpura, Ahmedabad, Gujarat - 380 006 Email - liquidation.rbaspl@gmail.com Reg. No. - IBBI/IPA-001/IP-P00471/2017-2018/10814
8.	Last date for submission of claims	**03/04/2024**

Notice is hereby given that the Robert Bosch Automotive Steering Private Limited has commenced voluntary liquidation on 04/03/2024.
The stakeholders of Robert Bosch Automotive Steering Private Limited are hereby called upon to submit a proof of their claims, on or before 03/04/2024, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sunit Jagdishchandra Shah
IBBI Regn No.: IBBI/IPA-001/IP-P00471/2017-2018/10814
AFA Certificate No.: AA1/10814/02/221124/106392
AFA Valid Upto: 22 nd November, 2024

Date : 08/03/2024
Place : Ahmedabad

ROSSELL INDIA LIMITED
CIN: L01132WB1994PLC063513
Registered Office: Jindal Towers, Block 'B', 4th Floor
21/1A/3, Darga Road, Kolkata - 700 017,
Phone : 033 4061 6083, e-mail: corporate@rosselltea.com
Website: www.rossellindia.com

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that Rossell India Limited (**'the Company'**) is seeking approval of the Members of the Company through Postal Ballot by way of remote electronic Voting system only (**'remote e-Voting' or 'e-Voting'**), in respect of following Special Business as set out in the Notice of Postal Ballot dated February 5, 2024 (**'Notice' or 'Postal Ballot Notice'**) :

Sr. No.	Description of the Resolutions	Type of Resolution
1	Appointment of Ms. Samara Gupta (DIN: 09801530) as a Director	Ordinary Resolution
2	Appointment of Ms. Samara Gupta (DIN: 09801530) as a Whole time Director	Special Resolution
3	Alteration in Articles of Association of the Company	Special Resolution

In compliance with the General Circular Nos. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020,11/2022 dated 28th December, 2022 and 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs ("MCA Circulars"), the Company has completed the dispatch of the Postal Ballot Notice on March 7, 2024 only through electronic mode to all those Members, whose names appear in the Register of Members / List of Beneficial Owners as maintained by the Depositories i.e. National Securities Depository Limited (NSDL) and Central Depository Services (India) Limited (CDSL), as on the cut-off date i.e. **Friday, March 1, 2024** and who have registered their e-mail addresses with their Depository Participants (in respect of shares held in demat mode) or with the Company's Registrar and Share Transfer Agent (RTA), CB Management Services Private Limited (in respect of shares held in physical form).

The Members who have not received the Postal Ballot Notice, may write to rta@cbmsl.com and obtain the same or may download from the website of the Company at www.rossellindia.com.

The aforesaid Notice are also available on the website of the Stock Exchanges i.e. www.bseindia.com and www.nseindia.com as well as on the website of the National Securities Depository Limited, namely, www.evoting.nsdl.com.

In terms of MCA Circulars, the Company is providing only the remote e-voting facility to its Members, to enable them to cast their votes electronically on the resolutions set forth in the Postal Ballot Notice instead of submitting the Postal Ballot form. Hence, the hard copies of the Notice along with postal ballot form and pre-paid business reply envelopes is not being sent to the Members.

The Company has engaged the National Securities Depository Limited for facilitating the voting through electronic means.

The Remote e-Voting period commences on Saturday, March 9, 2024 (9:00 a.m. IST) and ends on Sunday, April 7, 2024 (5:00 p.m. IST). During this period, Members holding shares either in physical form or in dematerialized form as on the cut-off date, may cast their votes electronically. The e-Voting module shall be disabled by NSDL for voting thereafter and shall not be allowed beyond the said date and time. The voting rights of the Members shall be in proportion to their Shares held by them in the paid-up Equity Shares Capital of the Company as on Cut-off. The assent or dissent of the Members would take place only through the remote e-Voting System. Once the vote is cast by the Member, the Members shall not be allowed to change it subsequently or cast the vote again. Detailed procedure for Remote e-Voting / e-Voting is provided in the Postal Ballot Notice.

Any persons who acquires share(s) and become a Member of the Company after the cut-off date, should treat this notice for information purpose only.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on: 022-4886 7000 and 022-2499 7000 or send a request to Ms. Pallavi Mhatre, Senior Manager at evoting@nsdl.com or contact Mr. Sujit Sengupta, Senior Manager & Compliance Officer, CB Management Services Private Limited, Registrar and Share Transfer Agent(RTA) of the Company at Telephone 033 4011 6728/6700/6739.

Members holding shares in physical mode and who have not yet registered/updated their email IDs, Bank account and other KYC details are requested to update the same by sending duly filled and signed Form ISR-1 or other relevant Forms, as applicable with the RTA or by email at rta@cbmsl.com / ranarc@cbmsl.co. Members holding shares in dematerialized mode are requested to register/update their email IDs, Bank account and other KYC details with the relevant Depository Participants with whom they maintain their Demat Accounts.

***For* Rossell India Limited**
N K Khurana
Director (Finance) and Company Secretary

Date : 08.03.2024
Place : Kolkata

WOMEN HAVE THEIR DAY, OR DO THEY?

Women in the boardroom: Public-private gap widens

ASHLI VARGHESE
New Delhi, 7 March

As India celebrates International Women's Day on Friday, the number of women in public sector boardrooms has shrunk in the past one year.

Women hold only 19 per cent of total directorships in the private sector and 14.3 per cent in the public sector for Nifty 500 companies as of March 6, shows data from primeinfobase.com.

Though previous years have been worse, the 472 basis points gap is wider than 2023 (385 basis points). One hundred basis points is one per cent. Women are also less likely to head key board committees, according to the latest numbers shared by primeinfobase.com, which tracks the capital market.

Women occupied 40 additional private sector company directorships, going up from 759 in March 2023 to 799 as per the latest available 2024 figures. This took their share of total directorships from 18.56 per cent to 19.01 per cent. The number for public sector directorships dropped from 85 to 84 in the same period. The public sector share accordingly declined from 14.7 per cent to 14.3 per cent (*chart 1*).

Women are also a minority on most board committees. Men occupy around eight out of 10 board committee positions. Women are least represented in risk management with around 14 per cent share. They are most represented in the nomination and remuneration committee where they have over 20 per cent share. Representation across key committees is higher in the private sector for four out of the five categories of committees examined (*chart 2*).

A large number of directorships are expected to see a change in 2024, which can be an opportunity to bring at least 30 per cent representation of women in boardrooms in India, according to a November 2022 report titled "Corporate India Women on Boards" by proxy advisory firm Institutional Investor Advisory Services (IiAS) in association with the Netherlands-based APG Asset Management Asia. Otherwise, at the current rate, the 30 per cent target would be met by 2058. the report noted.

In order to attain 30 per cent gender diversity, based on the current data, over 550 additional women directors will need to be appointed, across the 500 companies, show calculations based on primeinfobase.com data.

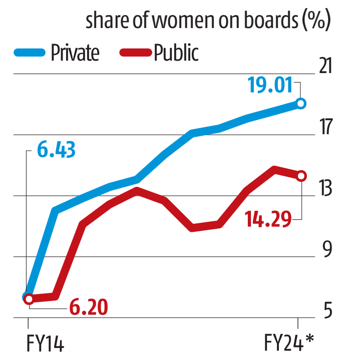
The Companies Act 2013, which came into effect in 2014, mandates that independent directors should be on board for 10 years, said Amit Tandon, founder and managing director of IiAS. The 10 years will come to an end in 2024, and companies will be required to refresh boards this year, he pointed out.

"We might see an uptick as a consequence. While it is important to look at women's representation across the board, another metric would be to look at women in the workforce. This indicator would be helpful to understand gender diversity at a broader level — not just for the company, but the economy," Tandon added.

Only 11.1 per cent of working-age Indian women were employed or looking for a job as of February 2024, according to data from the Centre for Monitoring Indian Economy. This labour force participation rate is 68.1 per cent for men.

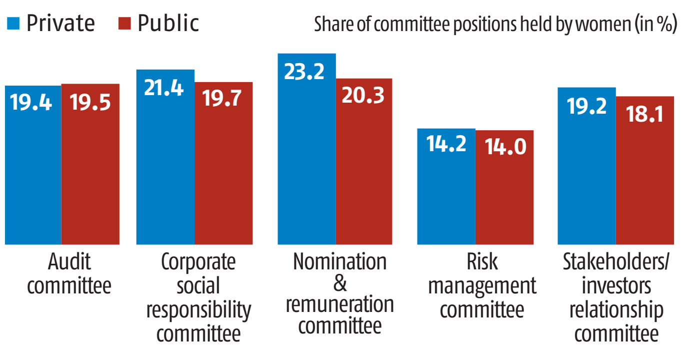
"Low" or "high" are relative terms for directorships, said Pranav Haldea, managing director of PRIME Database Group. "While 20 per cent may appear to be low now, 10 years ago this figure was at less than 3 per cent. It is important to also appreciate that we have made considerable progress, albeit largely driven by the 2014 regulation. While there is a long way to go as far as gender diversity is concerned, with the eventual aim being equal representation, in comparison to a lot of geographies, the share of women is far higher in India," he said. "Diversity, in fact, should not just be restricted to gender but also include other facets like age, backgrounds and ethnicity to truly reflect broader society," added Haldea.

1. BIGGER RIFT



*As of March 6; Data for Nifty 500 companies
Source: primeinfobase.com

2. MOST COMMITTEE POSITIONS HELD BY MEN



Note: Data for Nifty 500 companies as of 6 March, 2024
Source: primeinfobase.com

Decline in senior management roles

The percentage of Indian women in senior management positions in mid-market companies, with revenue between $10 million and $1 billion, has been declining since 2021, a report released on Thursday said. According to Grant Thornton's *Women in Business Report 2024*, currently, 34 per cent of women in these Indian businesses have senior management posts. In 2023, it was 36 per cent.

RAGHAV AGGARWAL

Fewer women feel safe than before: Safety Index

ANOUSHKA SAWHNEY
New Delhi, 7 March

The sense of safety among women aged 15 years and above in India has seen a decline, according to the Georgetown Institute 2023 Women, Peace and Security Index.

In 2017, 65.5 per cent of Indian women reported feeling safe, but this figure dropped to 58 per cent in 2023.

The index gauges the safety perception of women walking alone at night in the city or in the area where they live.

Comparatively, other countries fare better in this aspect: 91 per cent of women in China feel safe, while in the United Kingdom and the United States, the figures are 74 per cent and 61 per cent, respectively. South Africa lags behind with only 27 per cent of women feeling safe (*chart 1*).

Globally, the index reveals that "more than one in eight women" have experienced physical or sexual violence by an intimate partner in the previous 12 months. Rates vary from 2 per cent in Switzerland and Singapore to 45 per cent in Iraq. In India, the figure stands at 18 per cent.

Despite these concerning statistics, women's access to justice remains low in India, as evidenced by the index's ranking on the scale of one to four. This scale assesses "the extent to which women are able to bring cases to court, seek fair trials, and obtain legal redress when their rights are violated".

India's score is 2.4. For the US, it is 3.5, followed by South Africa and the UK at 3.3 each. Russia has the lowest score at 1.6 (*chart 2*).

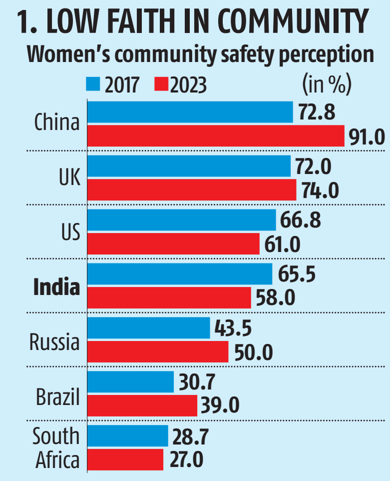
In 2022, India recorded an average of 1,001 cases of crimes against women daily, up from 980 in 2021.

However, the conviction rate for such crimes dropped to 23.3 per cent in 2022, down from 25.2 per cent the previous year, shows data from the National Crime Records Bureau (NCRB). Cases with pending judgments also declined from 95.2 per cent in 2021 to 92.7 per cent in 2022. The rate was higher in 2020 at 95.6 per cent (*chart 3*).

In 2022, there were 17,809 recorded cases of sexual harassment. Among these, 523 occurred in shelter homes for women and children, 422 in the public transport system, and 419 at workplaces or office premises.

Although police patrols seemingly have little impact on overall street harassment, a paper titled *Sexual Harassment in Public Spaces and Police Patrols: Experimental Evidence from Urban India* suggests that visible policing patrols did lead to a 27 per cent reduction in severe forms of harassment — such as forceful touching and intimidation. Additionally, it decreased the likelihood of women leaving areas considered hotspots due to sexual harassment.

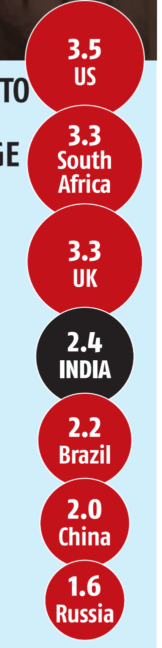
1. LOW FAITH IN COMMUNITY



Note: Data shows share of women 15 years or above who feel safe walking alone at night in the city or area where they live
Source: Georgetown Institute 2023 Women Peace and Security Index

2. ACCESS TO JUSTICE A CHALLENGE

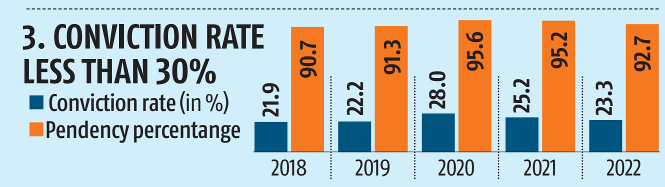
Women's access to justice (2023)



Note: On a scale of 1–4, countries are ranked on women's ability to bring cases to court, seek fair trials, and obtain legal redress when their rights are violated

Source: Georgetown Institute 2023 Women Peace and Security Index

3. CONVICTION RATE LESS THAN 30%



Note: Figures are for cases under Indian Penal Code (IPC). Conviction rate is court disposal of cases; pendency implies cases pending judgment at the end of the year Source: NCRB

KERALA WATER AUTHORITY
e-Tender Notice

Tender No: Re/E T No. 246&247/2023-24/SE/Q
JJM Neduvathoor, Edamulakkal- laying gravity main, pumping main, supplying and laying pipes, providing balance FHTCs and allied works.
EMD: Rs. 1,00,000/-, Rs. 50,000/-
Tender fee: Rs. 8,270/-+ Rs. 1,489/-, Rs. 5,515/-+ Rs. 993/- (18% GST- It will be paid by the contractor on reverse charge basis while filing his returns)
Last Date for submitting Tender: 21.03.2024 02:00:pm
Phone: 0474 2745293 Website: **www.kwa.kerala.gov.in, www.etenders.kerala.gov.in**

Superintending Engineer
PH Circle, Kollam
KWA-JB-GL-6-2589-2023-24

sanofi

SANOFI INDIA LIMITED
Sanofi House, CTS No.117-B, L&T Business Park,
Saki Vihar Road, Powai, Mumbai - 400072.
Tel. No.: **+91(22) 2803 2000** • Fax No.: **+91(22) 2803 2939**
Corporate Identity Number: **L24239MH1956PLC009794**
Website: **www.sanofiindialtd.com**; Email: **igrc.sil@sanofi.com**

NOTICE TO SHAREHOLDERS

Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF) Account

This Notice is published pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, (the Rules) and amendments thereof, notified by the Ministry of Corporate Affairs.

The Rules, inter-alia, contain provisions for transfer of all shares in respect of which dividend has not been paid or claimed by shareholders for seven consecutive years or more to the Demat account of the Investor Education and Protection Fund Authority.

It is noticed from the records that certain shareholders of the Company have not encashed their dividends from the 'Final Dividend' for the year 2016 and the same remained unclaimed for seven consecutive years, which are now due for transfer.

Adhering to the various requirements set out in the Rules, the Company has communicated individually to the concerned shareholders, whose equity shares are liable to be transferred to Investor Education and Protection Fund ("IEPF") Account under the rules for taking appropriate actions.

The Company has also uploaded full details of such shareholders and shares due for transfer to IEPF on its website at www.sanofiindialtd.com.

In case of no valid claim in respect of equity shares is received from the shareholders, by 11th June 2024, the Company shall, with a view to comply with the requirements set out in the Rules, transfer the shares to the IEPF by the due date as per procedure stipulated in the Rules. Please note that no claim shall lie against the Company in respect of unpaid dividend amount and equity shares transferred to the IEPF.

Shareholders may note that both the unclaimed dividend and the shares transferred to the IEPF including all benefits accruing on such shares, if any, can be claimed back by them from IEPF Authority after following the procedure prescribed by the Rules.

In case the shareholders have any query on the subject matter, they may contact the Company's Registrar and Share Transfer Agent and/ or the Company at the below mentioned address:

LINK INTIME INDIA PVT. LTD.
C-101, 247 Park, L.B.S Marg,
Vikhroli (West), Mumbai 400 083
Tel. No: (022) 49186270
E-mail: rnt.helpdesk@linkintime.co.in

SANOFI INDIA LIMITED
Sanofi House, C.T.S. No 117-B,
L&T Business Park, Saki Vihar Road,
Powai, Mumbai 400072
Tel. No: 022-28032000
E-mail: igrc.sil@sanofi.com

For Sanofi India Limited

Place: Mumbai
Date: 8th March 2024

Radhika Shah
Head of Legal & Company Secretary
Membership No: A19308

marico
MARICO LIMITED
CIN: L15140MH1988PLC049208
Regd. Off.: 7th Floor, Grande Palladium, 175, CST Road, Kalina, Santacruz (East), Mumbai - 400 098.
Tel. no.: +91-022-6648 0480, **Fax. no.:** +91-022-2650 0159;
Website: www.marico.com; **E-mail:** investor@marico.com

NOTICE OF POSTAL BALLOT

Notice is hereby given that pursuant to and in compliance with the provisions of Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("**Act**") and the rules made thereunder, read with General Circular No. 14/2020 dated April 8, 2020, No. 17/2020 dated April 13, 2020, No. 9/2023 dated September 25, 2023 and other related circulars, issued by the Ministry of Corporate Affairs ("**MCA**") (collectively referred to as "**MCA Circulars**") (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and other applicable laws and regulations, Secretarial Standard-2 on General Meetings issued by the Institute of Company Secretaries of India, the approval of the Members of Marico Limited ("**Company**") is being sought on the following Ordinary Resolution through Postal Ballot by remote e-voting process ("**Remote E-voting**"):

Sl. No.	Description of Ordinary Resolution
1.	Appointment of Mr. Nikhil Khattau (DIN: 00017880) as a Non-Independent Non-Executive Director of the Company

1. In accordance with the MCA Circulars, the Notice of Postal Ballot along with the explanatory statement ("**Postal Ballot Notice**") has been sent via electronic mode on **Thursday, March 7, 2024,** to all those Members whose names appear in the Register of Members/List of Beneficial Owners as on **Friday, March 1, 2024** ("**Cut-Off Date**") and whose e-mail addresses are registered with the Company/Depository(ies).
2. The Postal Ballot Notice can also be accessed on the website of the Company at www.marico.com, websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com and on the website of Central Depository Services (India) Limited ("**CDSL**") at www.evotingindia.com.
3. In accordance with the provisions of the MCA Circulars, the Members can vote only through the Remote E-voting process. Accordingly, the Company has engaged the services of CDSL for providing e-voting facility to the Members holding shares either in physical or dematerialized form, to cast their votes electronically. Further, physical copy of the Postal Ballot Notice along with postal ballot forms and pre-paid business envelope is not being sent to the Members.
4. Members may refer to the detailed procedure and instructions for Remote E-voting provided as part of the Postal Ballot Notice. The e-voting period is as follows:

Commencement of Remote E-voting	**Saturday, March 9, 2024 from 9:00 a.m. (IST)**
End of Remote E-voting	**Sunday, April 7, 2024 at 5:00 p.m. (IST)**

5. Members are requested to note that Remote E-voting shall not be allowed beyond 5:00 p.m. (IST) on Sunday, April 7, 2024 and the facility shall be disabled by CDSL thereafter. Once a vote on the resolution is cast by the Member, the Member shall not be allowed to change it subsequently.
6. A person whose name appears in the Register of Members/List of Beneficial Owners as on the Cut-Off Date shall only be entitled to avail the facility of Remote E-voting and vote electronically. Voting Rights shall be reckoned on the paid-up value of equity shares registered in the name of the Members as on the Cut-off Date. A person who is not a Member as on the Cut-off Date should treat the Postal Ballot Notice for information purposes only.
7. Members who have not registered their email address are requested to register the same in respect of shares held in demat mode with the concerned Depository Participant and in respect of shares held in physical mode, by writing to Link Intime India Private Limited, the Registrar and Share Transfer Agent of the Company, at their address C - 101, 247 Park, L B S Marg, Vikhroli (West), Mumbai - 400 083 or at rnt.helpdesk@linkintime.co.in/kyc@linkintime.co.in. As per the MCA Circulars, the Company has additionally enabled a process for the limited purpose of receiving shareholder communications during the calendar year 2024 and the Members may temporarily update their email address by accessing the link https://liiplweb.linkintime.co.in/EmailReg/Email_Register.html.
8. Members holding shares in physical form are requested to update their Nomination and KYC details in accordance with relevant SEBI Circulars issued in this regard. The process and formats for updating these details are available on the Company's website at https://marico.com/india/investors/investor-relations-grievances. Members holding shares in demat mode are requested to update their Nomination and KYC details with the relevant depository participant.
9. Instructions on the process of Remote E-voting, including the manner in which Members holding shares in physical mode or who have not registered their email addresses can cast their vote, are provided as part of the Postal Ballot Notice.
10. The relevant documents referred to in the Postal Ballot Notice shall be made available for inspection electronically by the Members based on requests received at investor@marico.com mentioning their name, Folio No. /DP ID and Client ID, until the last date for receipt of votes through Remote E-voting.
11. The Board of Directors at its meeting held on February 27, 2024, appointed Mr. Makarand M. Joshi and in his absence Mrs. Kumudini Bhalerao, Partners of M/s. Makarand M. Joshi & Co., Practising Company Secretaries, Mumbai, as the Scrutinizer for conducting the Postal Ballot through Remote E-voting in a fair and transparent manner.
12. The Scrutinizer will submit the report to the Chairman after the completion of scrutiny, and the result of the voting by postal ballot through Remote E-voting process will be announced by the Chairman or any other person authorised by him, **on or before Tuesday, April 9, 2024** and will also be displayed on the website of the Company www.marico.com, besides being communicated to the Stock Exchanges, Depositories and the Registrar and Share Transfer Agent.
13. In case of any queries or issues regarding Remote E-voting facility/system of CDSL, you may write an email to helpdesk.evoting@cdslindia.com or call at toll free no. 1800 22 55 33. All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013.

By order of the Board
For Marico Limited
Sd/-
Vinay M A
Company Secretary & Compliance Officer

Date: March 8, 2024
Place: Mumbai

METENERE LIMITED
138-139 Gazipur Road, New Delhi – 110096

TENDER NOTICE

Metenere limited, (the Company or Corporate Debtor) operating mainly in recycling of Aluminum product ranging from Ingots, foil, coil, color coated aluminum products and sorting operations. Currently, the company is under Corporate Insolvency Resolution Process (CIRP) where Hon'ble NCLT appointed Mr. Surendra Raj Gang as Resolution professional. **Proposals are invited from entities for conversion of scrap to ingot in Gandhidham (Gujrat) and for conversion of scrap/ Ingot to FRP, Foil and COIL, Aluminum & allied products in Damtal, (Himachal Pradesh) on Job work arrangement.**

1. **Eligibility criteria**
   A. Entities with minimum 3 years of experience in aluminum industry under FRP process, color coating, ingot manufacturing and allied products or non wider Metal industry
   B. Firm must share customer credentials or trade references in existing industry.
   C. Minimum job work commitment - 3000 MT/month
2. **Tenor of arrangement:** 12 months or Date of transfer of Company under ongoing CIRP to successful Resolution Applicant, whichever is earlier
3. **Last date for receipt of expression of interest 20 March 2024**

Interested entities for entering into Job work arrangement with Metenere Limited pursuant to this Tender Notice, shall send their details including financial proposal on **ip.metenere@in.gt.com**. For any queries, please contact Resolution Professional on +919717390678 or on **IP.Metenere@in.gt.com** or RP Team Member Kunal Anand on +919899132288 or on **kunal.anand@in.gt.com**

Sd/-
Surendra Raj Gang
(Resolution Professional- Metenere Limited)
IBBI/IPA-001/IP-P01066/2017-2018/11773
Authorization for Assignment valid till -12 December 2024

Correspondence Address
GT Restructuring Services LLP,
L41, Connaught Circus, New Delhi - 110001

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF ROBERT BOSCH AUTOMOTIVE STEERING PRIVATE LIMITED

1.	Name of Corporate Person	**Robert Bosch Automotive Steering Private Limited**
2.	Date of incorporation of Corporate Person	24/09 / 2007
3.	Authority under which Corporate Person is incorporated / registered	Registrar Of Companies, Pune
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U29130PN2007PTC130749
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	C/o Bosch Chassis Systems India Private Limited Gat No. 306, Nanekarwadi, Tal Rajgurunagar, Pune, Maharashtra – 410 501
6.	Liquidation Commencement Date of Corporate Person	04/03/2024
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name - Sunit Jagdishchandra Shah Address - 801-802, Eight Floor, Abhijeet – 1, Opp Bhuj Mercantile Bank, Mithakhali Six Roads, Navrangpura, Ahmedabad, Gujarat - 380 006 Email - liquidation.rbaspl@gmail.com Reg. No. - IBBI/IPA-001/IP-P00471/2017-2018/10814
8.	Last date for submission of claims	**03/04/2024**

Notice is hereby given that the Robert Bosch Automotive Steering Private Limited has commenced voluntary liquidation on 04/03/2024.
The stakeholders of Robert Bosch Automotive Steering Private Limited are hereby called upon to submit a proof of their claims, on or before 03/04/2024, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sunit Jagdishchandra Shah
IBBI Regn No.: IBBI/IPA-001/IP-P00471/2017-2018/10814
AFA Certificate No.: AA1/10814/02/221124/106392
AFA Valid Upto: 22 nd November, 2024

Date : 08/03/2024
Place : Ahmedabad

ROSSELL INDIA LIMITED
CIN: L01132WB1994PLC063513
Registered Office: Jindal Towers, Block 'B', 4th Floor
21/1A/3, Darga Road, Kolkata - 700 017,
Phone : 033 4061 6083, e-mail: corporate@rosselltea.com
Website: www.rossellindia.com

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that Rossell India Limited (**'the Company'**) is seeking approval of the Members of the Company through Postal Ballot by way of remote electronic Voting system only (**'remote e-Voting' or 'e-Voting'**), in respect of following Special Business as set out in the Notice of Postal Ballot dated February 5, 2024 (**'Notice' or 'Postal Ballot Notice'**) :

Sr. No.	Description of the Resolutions	Type of Resolution
1	Appointment of Ms. Samara Gupta (DIN: 09801530) as a Director	Ordinary Resolution
2	Appointment of Ms. Samara Gupta (DIN: 09801530) as a Whole time Director	Special Resolution
3	Alteration in Articles of Association of the Company	Special Resolution

In compliance with the General Circular Nos. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020,11/2022 dated 28th December, 2022 and 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs ("MCA Circulars"), the Company has completed the dispatch of the Postal Ballot Notice on March 7, 2024 only through electronic mode to all those Members, whose names appear in the Register of Members / List of Beneficial Owners as maintained by the Depositories i.e. National Securities Depository Limited (NSDL) and Central Depository Services (India) Limited (CDSL), as on the cut-off date i.e. **Friday, March 1, 2024** and who have registered their e-mail addresses with their Depository Participants (in respect of shares held in demat mode) or with the Company's Registrar and Share Transfer Agent (RTA), CB Management Services Private Limited (in respect of shares held in physical form).

The Members who have not received the Postal Ballot Notice, may write to rta@cbmsl.com and obtain the same or may download from the website of the Company at www.rossellindia.com.

The aforesaid Notice are also available on the website of the Stock Exchanges i.e. www.bseindia.com and www.nseindia.com as well as on the website of the National Securities Depository Limited, namely, www.evoting.nsdl.com.

In terms of MCA Circulars, the Company is providing only the remote e-voting facility to its Members, to enable them to cast their votes electronically on the resolutions set forth in the Postal Ballot Notice instead of submitting the Postal Ballot form. Hence, the hard copies of the Notice along with postal ballot form and pre-paid business reply envelopes is not being sent to the Members.

The Company has engaged the National Securities Depository Limited for facilitating the voting through electronic means.

The Remote e-Voting period commences on Saturday, March 9, 2024 (9:00 a.m. IST) and ends on Sunday, April 7, 2024 (5:00 p.m. IST). During this period, Members holding shares either in physical form or in dematerialized form as on the cut-off date, may cast their votes electronically. The e-Voting module shall be disabled by NSDL for voting thereafter and shall not be allowed beyond the said date and time. The voting rights of the Members shall be in proportion to their Shares held by them in the paid-up Equity Shares Capital of the Company as on Cut-off. The assent or dissent of the Members would take place only through the remote e-Voting System. Once the vote is cast by the Member, the Members shall not be allowed to change it subsequently or cast the vote again. Detailed procedure for Remote e-Voting / e-Voting is provided in the Postal Ballot Notice.

Any persons who acquires share(s) and become a Member of the Company after the cut-off date, should treat this notice for information purpose only.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on: 022-4886 7000 and 022-2499 7000 or send a request to Ms. Pallavi Mhatre, Senior Manager at evoting@nsdl.com or contact Mr. Sujit Sengupta, Senior Manager & Compliance Officer, CB Management Services Private Limited, Registrar and Share Transfer Agent(RTA) of the Company at Telephone 033 4011 6728/6700/6739.

Members holding shares in physical mode and who have not yet registered/updated their email IDs, Bank account and other KYC details are requested to update the same by sending duly filled and signed Form ISR-1 or other relevant Forms, as applicable with the RTA or by email at rta@cbmsl.com / ranarc@cbmsl.co. Members holding shares in dematerialized mode are requested to register/update their email IDs, Bank account and other KYC details with the relevant Depository Participants with whom they maintain their Demat Accounts.

***For* Rossell India Limited**
N K Khurana
Director (Finance) and Company Secretary

Date : 08.03.2024
Place : Kolkata